

(b) The Election Commission of India has informed that out of four references received against MLAs of Delhi Legislative Assembly under Section 15(4) of the Government of NCT of Delhi Act, 1991 on the ground of holding 'Office of Profit', opinion of the Commission has been given to the competent authority in respect of two references till date.

**Cases filed under Domestic Violence Act**

4548. SHRI T. K. RANGARAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise number of cases filed under Domestic Violence Act during last three years;

(b) whether there is delay in disposing these cases; and

(c) if so, the steps taken by Government to overcome this delay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAMAHIR): (a) National Crime Records Bureau (NCRB) has started collecting data under the Protection of Women from Domestic Violence Act, 2005 since 2014. As per available data, a total of 426 cases in 2014 and 461 cases in 2015 were registered. State/UT-wise such data during 2014-2015 is given in the Statement (*See below*).

(b) and (c) The Ministry of Home Affairs had issued a detailed advisory on 4th September, 2009 to all the State Governments/Union Territory Administrations wherein all the States/UTs have been advised to explore the possibility of associating NGOs working in the area of combating crimes against women and also that all Police stations may be directed to display the name and other details of Protection Officers of the area appointed under the Domestic Violence Act, 2005. This Advisory is also available on [www.mha.nic.in](http://www.mha.nic.in).

As per the seventh schedule to the Constitution of India Police and Public Order are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of all crimes, within their jurisdiction lies, with the State Governments/ Union Territory Administrations.

[illegible]

1	2	3	4	5	6	7	8	9	10	11	12	13	14
20.	Odisha	0	0	0	0	0	0	0	0	0	0	0	0
21.	Punjab	2	2	0	0	0	0	2	1	2	2	0	0
22.	Rajasthan	17	16	11	16	0	0	14	19	11	19	2	2
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	4	4	3	3	0	0	4	2	1	2	0	0
25.	Telangana	1	3	1	3	0	0	6	4	4	4	0	0
26.	Tripura	0	0	0	0	0	0	0	0	0	0	0	0
27.	Uttar Pradesh	66	345	67	350	2	2	4	4	3	3	2	4
28.	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0
29.	West Bengal	1	3	1	3	0	0	2	2	1	1	0	0
	TOTAL STATE(S)	419	693	310	637	8	12	455	536	416	480	22	27
30.	Andaman and Nicobar Islands	0	0	0	0	0	0	2	2	2	2	0	0
31.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0
32.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0
33.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0
34.	Delhi UT	7	0	2	2	1	1	4	2	0	0	0	0
35.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
36.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	7	0	2	2	1	1	6	4	2	2	0	0
	TOTAL (ALL INDIA)	426	693	312	639	9	13	461	540	418	482	22	27

Disposal of cases/persons by police/courts may includes cases/persons of previous years also.

Source: Crime in India

### Entry points under e-Visa scheme

4549. SHRIMATI RANEE NARAH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the list of designated entry points under the e-Visa scheme;
- (b) the total number of eligible countries under the list of e-Visa beneficiaries; and